

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 289 OF 2023

In the matter of:

Lt. Col. Jasjit Singh Gill

.....Applicant

V/S

State of Punjab

.....Respondent

**Reply/Action Taken report by way of affidavit of
Surabhi Malik, Deputy Commissioner, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained in O.A. No. 289 of 2023 titled as Lt. Col Jasjit Singh V/S State of Punjab is listed before this Hon'ble Tribunal.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.

SM

3. That Hon'ble National Green Tribunal was pleased to pass the orders dated 16.10.2023, the gist of which is reproduced as under:-

"We find that the reply does not disclose adequate efforts to operationalize the plant which already exist. Therefore, at this stage, we deem it proper to issue notice to District Magistrate, Ludhiana, Secretary, Punjab PCB and Commissioner, Municipal Corporation Ludhiana. Let Notice be served to these respondents by the Registry of the Tribunal to enable them to file their response/further action taken report on or before the next date of hearing."

4. That, at the outset, it is most humbly submitted that the undersigned is fully committed to the fact that the dead animals need to be disposed off in a scientific manner and to ensure in-to compliance of all directions issued by this Hon'ble Tribunal.
5. That, the undersigned has chaired meetings on this aspect and has issued written directions to the concerned Departments to ensure that the carcass plant is operationalised and also conveyed that administrative and police help shall be coordinated by the office of the undersigned to ensure operationalisation of the same. The letter issued in this regard bears No. 20650/M.A. dated 14.12.2023 and is annexed as **Annexure-A**.
6. That, in view of the above, it was decided to operationalise the plant on 03.01.2023 and to this end, the Commissioner

DM

Municipal Corporation, Ludhiana, with a view to maintain law and order, requested Police Assistance for the same, vide letter bearing no. 522/PSD/D dated 02.01.2024 (**Annexure-B**).

7. That, vide letter No. 24 / P.B. dated 02.01.2024 (**Annexure-C**), the undersigned issued a direction to the Commissioner of Police, Ludhiana to provide Police Assistance to the tune of 200 police personnel to the Commissioner, Municipal Corporation, Ludhiana in order to ensure law and order.
8. That, in view of the utmost seriousness of the matter, on 03.01.2024, an operation was undertaken to operationalise the carcass plant and this was done under the supervision of some of the seniormost officers of the District. The officers present at the spot were :

- a. Sh. Sandeep Rishi, IAS, Commissioner, Municipal Corporation, Ludhiana.
- b. Smt. Saumya Mishra, IPS, Joint Commissioner (City), Police Commissionerate Ludhiana.
- c. Sh. Gautam Jain, IAS, Additional Deputy Commissioner (General), Ludhiana.
- d. Sh. Harjinder Singh, IAS, Sub Divisional Magistrate, Ludhiana West.
- e. Sh. Paramdeep Singh, Additional Commissioner, Municipal Corporation, Ludhiana.
- f. Sh. Kulpreet Singh, PCS, Joint Commissioner, Municipal Corporation, Ludhiana.
- g. Sh. Jagsir Singh, Naib Tehsildar-cum-Executive Magistrate, Ludhiana West.

9. That, the applicant in the current Original Application was also requested by the District Administration to be present at the spot, however the applicant conveyed unavailability due to being out of town.
10. That, at the spot, on 03.01.2024, a massive resistance was offered by the protestors, which numbered more than 250 and comprised of the residents and members of Kisan Unions. Elderly protestors as well as women protestors offered strong resistance to the operationalisation of the plant and went so far as to convey a strong intention to give up their lives there and then.
11. That, the protestors also resisted the operationalisation of the carcass plant citing religious concerns with the handling of the bodies of dead animals citing that the method of disposal of dead animals via the carcass plant was against their religious beliefs.
12. That, it was felt that in the biting cold conditions currently in existence, if a strong use of police force is undertaken, it could lead to grievous injuries and even raised a serious apprehension of fatalities to the elderly protestors which could have had an adverse impact on the operation and the operationalisation of the carcass plant altogether.
13. That, in order to ensure operationalisation of the carcass plant in a peaceful manner, all the officers present at the spot tried their utmost best to negotiate with the protestors at the spot and to this end all the officers held long negotiations with the

24

protestors which carried on for more than 5 hours. The photographs of the spot are enclosed with this reply.

14. That, it is felt that the matter relating to the protests being offered by the protestors against the operationalisation of the carcass plant needs to be addressed in a more nuanced manner and the Administration is committed to employing all methods available including engaging with the protestors to end this impasse and to ensure the plant functions as intended.
15. That, in view of the above, it is most humbly submitted that the Administration is fully committed to the operationalisation of the Carcass Plant and to this end, it will keep making all endeavours to ensure the same takes place to ensure overall scientific handling of the bodies of the dead animals.
16. That, in view of the above, the undersigned undertakes to comply with orders as will be passed by this Hon'ble Tribunal and the present application may be considered to be disposed off keeping in view the efforts being undertaken and the challenges being faced by the Administration to ensure the operationalisation of the carcass plant.

Submitted by



(Surabhi Malik)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 16 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:-

Place:-



(Surabhi Malik)

District Magistrate, Ludhiana



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ
ਨਗਰ ਨਿਗਮ
ਲੁਧਿਆਣਾ

ਨੰ- 20150 / ਐਮ.ਏ

ਮਿਤੀ - 14.12.2023

ਵਿਸ਼ਾ-

Regarding NGT Case O.A No. 289 of 2023 Lt. Col Jasjit Singh Gill Vs SOP & Ors.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ ਹੋਏ ਹੁਕਮਾਂ ਮਿਤੀ 16.10.2023 ਅਨੁਸਾਰ ਕੇਸ ਦੀ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 05.01.2024 ਨਿਸ਼ਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸਖਤ ਹਦਾਇਤਾਂ ਪ੍ਰਾਪਤ ਹੋਈਆ ਹਨ:-

"2. We find that the reply does not disclose adequate efforts to operationalize the plant which already exist. Therefore, at this stage, we deem it proper to issue notice to District Magistrate, Ludhiana, Secretary, Punjab PCB and Commissioner, Municipal Corporation Ludhiana. Let Notice be served to these respondents by the Registry of the Tribunal to enable them to file their response/further action taken report on or before the next date of hearing."

ਇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਵੇਰਵੇ ਸਹਿਤ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਸਮੇਂ ਸਿਰ ਜਵਾਬਦਾਵਾ ਭੇਜਿਆ ਜਾ ਸਕੇ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਜਦੋਂ ਵੀ ਆਪ ਨੂੰ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਪ੍ਰਸ਼ਾਸਨਿਕ ਅਤੇ ਪੁਲਿਸ ਸਹਾਇਤਾ ਦੀ ਲੋੜ ਹੋਵੇਗੀ ਤਾਂ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਪੁਲਿਸ ਵਿਭਾਗ ਨਾਲ ਤਾਲਮੇਲ ਕਰਨ ਉਪਰੰਤ ਸਹਿਯੋਗ ਦੇ ਦਿੱਤਾ ਜਾਵੇਗਾ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਪਿਠ ਅੰਕਣ ਨੰ- 20151 / ਐਮ.ਏ

ਮਿਤੀ - 14.12.2023

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਨੰ- 522/PSD/D

ਮਿਤੀ- 02.01.2024

ਵਿਸ਼ਾ- Regarding NGT Case O.A No. 289 of 2023 Lt. Col. Jasjit Singh Gill vs SOP & Ors.
(ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ)

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ Case O.A No. 289 of 2023 Lt. Col. Jasjit Singh Gill vs SOP & Ors. ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਿੱਚ ਚਲ ਰਿਹਾ ਹੈ। ਜਿਸ ਦੀ ਅਗਲੀ ਪੇਸ਼ੀ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਮਿਤੀ 05.01.2024 ਨਿਸ਼ਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲੋਕਚਿੱਤ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਹਿੱਤਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਕਾਰਕਸ ਯੁਟੀਲਾਇਜ਼ੇਸ਼ਨ ਪਲਾਟ ਜੋ ਕਿ ਨੂਰਪੁਰ ਬੋਟ ਵਿੱਚ ਸਥਿਤ ਹੈ ਜਿਸ ਨੂੰ ਚਲਾਉਣਾ ਅਤੇ ਜਰੂਰੀ ਹੈ ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਕਾਰਕਸ ਯੁਟੀਲਾਇਜ਼ੇਸ਼ਨ ਪਲਾਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਮਿਤੀ 03.01.2024 ਨੂੰ ਚਲਾਉਣ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਿਤੀ 03.01.2024 ਨੂੰ ਪੁਲਿਸ ਫੋਰਸ (ਲਗਭਗ 200 ਪੁਲਿਸ ਮੁਲਾਜ਼ਮ ਸਮੇਤ ਲੇਡੀਜ਼ ਪੁਲਿਸ) ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਹੀ ਨੁਕਸ ਏ ਅਮਨ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਮਿਤੀ 03.01.2024 ਨੂੰ ਉਕਤ ਸਥਾਨ ਵਿਖੇ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਨਿਯੁਕਤ ਕੀਤਾ ਜਾਵੇ।


ਕਮਿਸ਼ਨਰ
ਨਗਰ ਨਿਗਮ
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ: 523/PSD/D

ਮਿਤੀ- 02.01.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਕਮਿਸ਼ਨਰ
ਨਗਰ ਨਿਗਮ
ਲੁਧਿਆਣਾ

ਦਫਤਰ ਜਿਲਾ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ।

(ਪੇਸ਼ੀ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
ਲੁਧਿਆਣਾ।

ਨੰ: 24 ਪੀ.ਬੀ. ਮਿਤੀ 02/01/2024

ਵਿਸ਼ਾ: ਪੁਲਿਸ ਸਹਾਇਤਾ ਵਾਕਿਆ ਨੂਰਪੁਰ ਬੇਟ ਵਿਖੇ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਚਾਲੂ ਕਰਨ ਬਾਰੇ।

ਉਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪੱਤਰ ਨੰ. 522/ਪੀ.ਐਸ.ਡੀ./ਡੀ ਮਿਤੀ 02.01.2024 ਰਾਹੀਂ ਬੇਨਤੀ ਕੀਤੀ ਹੈ ਕਿ ਕੇਸ ਨੰ. ਓ.ਏ. ਨੰ. 289 ਆਫ 2023 - Lt. Col. Jasjit Singh Gill Vs. SOP & Ors. ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਿੱਚ ਚੱਲ ਰਿਹਾ ਹੈ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਲੋਕ ਹਿੰਤ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਹਿੰਤਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਜੋ ਕਿ ਨੂਰਪੁਰ ਬੇਟ ਵਿੱਚ ਸਥਿਤ ਹੈ ਜਿਸ ਨੂੰ ਚਲਾਉਣਾ ਅਤਿ ਜਰੂਰੀ ਹੈ ਇਸ ਲਈ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਮਿਤੀ 03.01.2024 ਨੂੰ ਪੁਲਿਸ ਫੋਰਸ (ਲਗਭਗ 200 ਪੁਲਿਸ ਮੁਲਾਜ਼ਮ ਸਮੇਤ ਲੇਡੀਜ਼ ਪੁਲਿਸ) ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ।

2. ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਉਕਤ ਪੱਤਰ ਦੀ ਫੋਟੋ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਿਸੇ ਸੀਨੀਅਰ ਅਧਿਕਾਰੀ ਦੀ ਡਿਊਟੀ ਦੀ ਮੌਕੇ ਪਰ ਲਗਾਉਂਦੇ ਹੋਏ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਨੂੰ ਉਕਤ ਮੰਤਵ ਲਈ ਲਗਭਗ 200 ਪੁਲਿਸ ਮੁਲਾਜ਼ਮ ਸਮੇਤ ਲੇਡੀਜ਼ ਪੁਲਿਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਬੇਚਲ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਜੇਕਰ ਕੋਈ ਧਿਰ ਅਦਾਲਤੀ ਹੁਕਮ/ ਸਟੇਅ ਆਦਿ ਪੇਸ਼ ਕਰਦੀ ਹੈ, ਤਾਂ ਉਹਨਾਂ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇ।

ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ।
ਨੰ: 25 ਪੀ.ਬੀ. ਮਿਤੀ 02/01/2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰ. 522/ਪੀ.ਐਸ.ਡੀ./ਡੀ ਮਿਤੀ 02.01.2024 ਦੇ ਸਬੰਧ ਵਿਚ ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪੁਲਿਸ ਸਹਾਇਤਾ ਦੀ ਮੰਜੂਰੀ ਇਸ ਸ਼ਰਤ ਤੇ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਚਾਲੂ ਕਰਨ ਸਮੇਂ **due process of law follow** ਕਰਨ ਦੀ ਜਿੰਮੇਵਾਰੀ ਸਬੰਧਤ ਮਹਿਮਕੇ ਦੀ ਹੋਵੇਗੀ ਅਤੇ ਉਹ ਸਬੰਧਤ ਥਾਣਾ ਦੇ ਮੁੱਖ ਅਫਸਰ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਸਹਾਇਤਾ ਹਾਸਲ ਕਰਨ ਅਤੇ ਵਿਭਾਗ ਦਾ ਨਾਮਜ਼ਦ ਅਧਿਕਾਰੀ ਨਿੱਜੀ ਤੌਰ ਤੇ ਖੁਦ ਮੌਕੇ ਤੇ ਹਾਜ਼ਰ ਰਹੇਗਾ। ਇਹ ਆਪ ਦੀ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨੰ: 26 ਪੀ. ਬੀ. ਮਿਤੀ 02/01/2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਵਪੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਅਰਬਨ ਵਿਕਾਸ), ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨੰ: 27 ਪੀ. ਬੀ. ਮਿਤੀ 02/01/2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਉਕਤ ਕਾਰਵਾਈ ਦੌਰਾਨ ਵਪੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਅਰਬਨ ਵਿਕਾਸ), ਲੁਧਿਆਣਾ ਦੀ ਸੁਪਰਵੀਜ਼ਨ ਵਿੱਚ ਹੇਠ ਮੌਕੇ ਪਰ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ, ਨਿਯੁਕਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।











